IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

Original Application No: 809/91

Date of Decision: 7-10-1997

D.S. Gallani

Mr. P.A. Prabhakaran

Advocate for Applicant.

Versus

Commissioner of I.T. & Anor. Respondent(s)

Mr. S S Karkera for Mr.P M Pradhan

Advocate for Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, V.C.

Hon'ble Shri. P.P. Srivastava, M(A)

- (1) To be referred to the Reporter or not? \mathcal{N}^0
- (2) Whether it needs to be circulated to ₩ other Benche; of the Tribunal?

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, 'GULESTAN' BUILDING No.6 PRESCOT ROAD, MUMBAI 400001

O.A.No. 809/91

DATED: 7TH OCTOBER, 1997

CORAM : Hon. Shri Justice R G Vaidyanatha, V.C>

Hon, Shri P P Srivastava, Member (A)

Dwarka Sanwaldas Gallani Last employed as UDC Bk.No. C-Y-1/5 & 6 Lahorshed Ulhasnagar 3 Dist. Thane (By Adv. Mr P A Prabhakaran)

..Applicant

V/s.

- The Commissioner of Income Tax Range No.2, Mumbai Central-I Maharashi Karve Road, Mumbai-20
- 2. Union of India through Chairman Central Board of Direct Taxes New Delhi (By Adv. Mr. S S Karkera for Mr. P M Pradhan, Central Govt. Standing Counsel)

..Respondents

OPEN COURT ORDER

[Per: R G Vaidyanatha, Vice Chairman]

- 1. This is an application filed under section 19 of the Administrative Tribunals Act 1985. Respondents have filed their reply opposing the application. Heard both the sides. Few facts necessary for disposal of this application are as follows.
- 2. The applicant was working as Upper Division Clerk (UDC) in the office of the Respondents. After having completed 20 years of service the applicant served a notice of voluntary retirement under Rule 48(j) of the

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Pension Rules vide letter dated 1.8.89 requesting for permission to retire with effect from 31.10.89. The administration accepted the notice and permitted him to retire from 31.10.89 as per order dated 9.10.89. Accordingly the applicant retired from service on 31.10.1989.

- 3. About one month and two days later the applicant sent a letter dated 5.12.1989 seeking permission to withdraw his notice of voluntary retirement and for permission to join the duty. He sent two to three representations. The administration rejected the request of the applicant for withdrawing the notice of retirement. Hence the applicant has approached this Tribunal for a direction to the respondents to reinstate him and grant all consequential benefits.
- 4. Respondents case is that once the applicant has voluntarily retired from service he cannot now turn round and say that he should be taken back. Apparently the applicant is not entitled for reinstatement. Therefore, the respondents have taken the position that the application is not maintainable and the applicant is not entitled to any relief.
- 5. The fact that the applicant served a notice of voluntary retirement and it was accepted by the

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Department and he actually retired on 31.01.1989 are admitted facts. The only question is whether after retirement the applicant can seek reinstatement in service after cancelling the order of retirement.

- 6. The relevant rule is 48(a) of the Pension Rules which clearly provides that after 20 years of service an official can retire by giving three months notice. Sub-section 4 reads as follows:
 - "(4) A Government servant, who has elected to retire under this rule and has given the necessary notice to that effect to the appointing authority, shall be precluded from withdrawing his notice except with the specific approval of such authority: Provided that the request for withdrawal shall be made before the intended date of his retirement".
- It i≸, therefore, seen that withdrawal of notice can 7. be made before the intended date of retirement. rule enabling an official to seek reinstatement after no has retired from service, but an official is entitled withdraw his notice during the currency of notice t.o period and before the date of actual retirement. The Rules nowhere provide that after retirement an official ask for reinstatement. Reliance was placed by the learned counsel for the applicant on para (2) Government of India's decision at page 371, of Pension compilation incorporating CCS Pension Rules, 1991 The heading itself shows that 'withdrawal of notice Ed.

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of retirement not ordinarily permissible. Though the circular says that normally there is not such right to an official to withdraw the notice of retirement after retirement, it is open to the Government to consider the request of a Government servant on the circumstances of the case and grant leave to withdraw the notice given by the government servant. But there is a rider that no such permission should be granted unless there is material change in the circumstances.

- Learned counsel for the applicant contended that 8. under this circular the Government is bound to consider the request of the applicant and grant him reinstatement. In the present case the letters of the applicant were considered by the Government and they have rejected his The Government has exercised its discretion in request. refusing the request of the applicant. The Tribunal cannot be expected to substitute its own discretion in the ease of discretion to be exercised by the competent authority. Whether in the given case permission should be granted or not is of the discretion of the competent Hence this Tribunal cannot interfere with authority. that discretion.
- 9. The other point made out by the learned counsel for the applicant is that similar benefit was granted to some other official after he actually retired and same benefit

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should be extended to the applicant. We are not official say whether that was If it is question of legally. permission the administration is open to then it discretion the facts discretion depending upon and exercise and if the administration feels that circumstances has made out a case for withdrawal of Tribuna1 this they may do so. However, resignation cannot exercise the power of discretion. discretion is exercised in favor of some one and illegal were passed by permitting some to withdraw notice of retirement and allowed to join duties, even are helpless and cannot interfere. As per laid down by the Apex Court in 1997(2) SC SLJ 257 the RAM KUMAR MANN that OF HARYANA Vs. STATE Government has taken a wrong decision regarding persons, a similar wrong order cannot be extended to some other persons. In our view the applicant after retirement cannot expect this Tribunal to direct the Government to pass similar illegal or wrong order.

10. In view of the matter we find that the applicant has retired voluntarily by giving a notice as required by law and was relieved from service and there is no allegation that he had submitted the notice of voluntary retirement under force of anybody. The prayer for reinstatement after setting aside the permission to retire cannot be

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granted and hence the applicant is not entitled to any relief in this case.

11. In the result the application is dismissed. No costs.

(P.P.Snivastava

Member(A)

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(R G Vaidyanatha)

Vice Chairman



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